

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP/76(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 25TH APRIL 2024

IN THE MATTER OF	MAHESH KUMAR AGARWALA VS HAIL TEA LIMITED
UNDER SECTION	SEC. 241(1) SEC. 242(4) APPLICATION UNDER ANY OTHER PROVISIONS SECTION 447 SECTION 448

Appearance (via video conferencing/physically)

Mr. Anjan Kumar Roy, PCS] For the Petitioner
Mr. Sandip Paul, PCS]

ORDER

1. Learned Counsel for the Petitioner present. None appears for the Respondent.
2. Registry is directed to issue notice to the Respondents by way of speed post and e-mail and place the tracking information on record, directing them to engage any Counsel in this matter with suitable instructions, failing which prayer for interim order in regard to statusco or shareholding as well as fixed assets would be considered on the next date of hearing.
3. List the matter for consideration on **07.05.2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**